

HIGH COURT FOR THE STATE OF IN THE HIGH COURT FOR THE STATE OF
TELANGANA AT HYDERABAD
(Special Original Jurisdiction)

TUESDAY, THE FIFTEENTH DAY OF OCTOBER
TWO THOUSAND AND TWENTY FOUR

PRESENT

THE HONOURABLE THE CHIEF JUSTICE ALOK ARADHE
AND
THE HONOURABLE SRI JUSTICE J SREENIVAS RAO

WRIT PETITION NO: 31492 OF 2014

Between:

Bejugum Annapoorna, W/o B. Satish Aged about 38 years, Hindu Occupation
Municipal Councilor Ward No.6, Zaheerabad Municipality R/o Zaheerabad, Medak
District.

...PETITIONER

AND

1. Zaheerabad Municipality, rep by its Commissioner, Zaheerabad, Medak
District
2. The Presiding Officer, [Conducting election of Chairman and Vice Chairman]
Zaheerabad Municipality, Zaheerabad, Medak District
3. Mr. R. Raja Shekar, Member 7th Ward whip of Indian National Congress
Party r/o Zaheerabad, Medak District

...RESPONDENTS

Petition under Article 226 of the Constitution of India praying that in the
circumstances stated in the affidavit filed therewith, the High Court may be
pleased to issue a writ, order or direction more particularly one in the nature of
writ of Certiorari and quash the proceedings/order of the 2nd respondent bearing
No. Election Cell/ 1995/2014 dated- 16.10.2014, whereby, where under the
petitioner is dis qualified from continuing as Ward Member of Zaheerabad
Municipality and grant.

I.A. NO: 1 OF 2014(WPMP. NO: 39366 OF 2014)

Petition under Section 151 CPC praying that in the circumstances stated in the affidavit filed in support of the petition, the High Court may be pleased to suspend the operation and effect of the proceedings/order proceedings /order of the 2nd respondent bearing No. Election Cell/ 1995/2014 dated: 16.10.2014, whereby, hereunder the petitioner is disqualified from continuing as Ward Member of Zaheerabad Municipality pending disposal of the above writ petition.

Counsel for the Petitioner : M/S BHARADWAJ ASSOCIATES

**Counsel for the Respondents No.1&2 : SRI N.PRAVEEN KUMAR
(SC FOR MC)**

Counsel for the Respondents No.3 : SRI P.PANDURANGA RAO

The Court made the following: ORDER

THE HON'BLE THE CHIEF JUSTICE ALOK ARADHE
AND
THE HON'BLE SRI JUSTICE J. SREENIVAS RAO

WRIT PETITION No.31492 of 2014

ORDER: (per the Hon'ble the Chief Justice Alok Aradhe)

None for the parties.

2. Record perused.

3. In this Writ Petition, the petitioner has prayed for the following relief:

“For the reasons stated in the accompanying affidavit the petitioner herein prays that this Hon'ble Court be pleased to issue a writ, order or direction more particularly one in the nature of writ of Certiorari and quash the proceedings/order of the 2nd respondent bearing No. Election Cell/1995/2014 dated: 16.10.2014, whereby, where under the petitioner is disqualified from continuing as Ward Member of Zaheerabad Municipality..”

4. The election of the petitioner as Ward Member of Zaheerabad Municipality has come to an end by efflux of time. Therefore, the cause in the Writ Petition does not survive for consideration.

5. The Writ Petition is accordingly, dismissed as infructuous.

Miscellaneous applications, if any pending, shall stand closed. There shall be no order as to costs.

//TRUE COPY//

SD/- N. SRIHARI
ASSISTANT REGISTRAR
SECTION OFFICER

To,

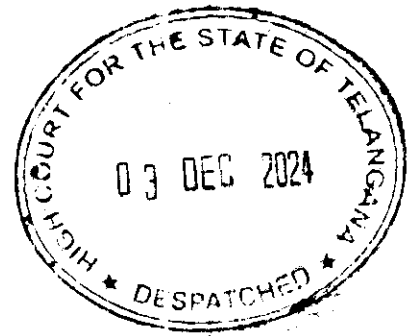
1. One CC to M/S.BHARADWAJ ASSOCIATES, Advocate. [OPUC]
2. One CC to SRI N.PRAVEEN KUMAR, (SC FOR MC). [OPUC]
3. One CC to SRI P.PANDURANGA RAO, Advocate. [OPUC]
4. Two CD Copies. *PA*

BSK

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HIGH COURT

DATED:15/10/2024



ORDER

WP.No.31492 of 2014

**DISMISSING THE WRIT PETITION
AS INFRACTUOUS
WITHOUT COSTS**

PA
29/10/24
6 Copies.